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Implementation of E-cigarettes Act, 2019

1066. PROF. M.V. RAJEEV GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- whether any step has been taken to implement the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019;
 - if so, the details thereof; and
 - if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) The Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019 was notified on 5th December, 2019 with continued effect from 18th September, 2019, the date of promulgation of the Prohibition of Electronic Cigarettes (Production, Manufacture. Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Ordinance, 2019.

This Ministry has requested the Chief Secretaries, Health Secretaries and Director General of Police of all States/UTs to take necessary steps for implementation of the provisions of the Act.

Earlier, immediately after the promulgation of the Ordinance, all the States/UT Governments; Director General of Police of all States/UTs and Stakeholder Central Government Ministries/Departments were requested to take necessary steps for implementation of the provisions of the Ordinance. Implementing agencies were also sensitized through a Video Conference for ensuring the implementation of the above said Ordinance. Further, a stakeholder Meeting was organized with Central Government Ministries/Departments for implementation of the provisions of the Ordinance.

Consultations before enactment of National Medical Commission Bill

1067. PROF. M.V. RAJEEV GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: